

[Shri Alagesan]

Audited Accounts and the comments of the Comptroller Auditor General thereon, under sub-section (1) of Section 619A of the Companies Act, 1956.

- (ii) Réview by the Government on the working of the above Company. [Placed in Library See No. LT-5346/65.]

NOTIFICATIONS AND RULES UNDER CUSTOMS ACT AND KERALA SALES TAX (LEVY AND VALIDATION) ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu):
I beg to lay on the Table—

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1696 published in Gazette of India dated the 20th November, 1965.
- (ii) G.S.R. 1750 published in Gazette of India dated the 27th November, 1965.
- (iii) G.S.R. 1751 published in Gazette of India dated the 27th November, 1965.
- (iv) G.S.R. 1752 published in Gazette of India dated the 27th November, 1965.
- (v) G.S.R. 1753 published in Gazette of India dated the 27th November, 1965.
- (vi) G.S.R. 1754 published in Gazette of India dated the 27th November, 1965.
- (vii) G.S.R. 1790 published in Gazette of India dated the 30th November, 1965.
- (viii) G.S.R. 1794 published in Gazette of India dated the 3rd December, 1965.

[Placed in Library. See No. LT-5347/65].

- (2) a copy each of the following Rules under section 159 of

the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1965, published in Notification No. GSR 1740 in Gazette of India dated the 27th November, 1965.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1965, published in Notification No. GSR 1741 in Gazette of India dated the 27th November, 1965.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1965, published in Notification No. GSR 1742, in Gazette of India dated the 27th November, 1965.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Eighty-sixth Amendment Rules, 1965, published in Notification No. GSR 1743 in Gazette of India dated the 27th November, 1965.
- (v) The Customs and Central Excise Duties Export Drawback (General) Eighty-seventh Amendment Rules, 1965, published in Notification No. GSR 1744 in Gazette of India dated the 27th November, 1965.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Eighty-eighth Amendment Rules, 1965, published in Notifica-

tion No. GSR 1745 in Gazette of India dated the 27th November, 1965.

(vii) The Customs and Central Excise Duties Export Draw-back (General) Eighty-ninth Amendment Rules, 1965, published in Notification No. GSR 1746 in Gazette of India dated the 27th November, 1965.

(viii) The Customs and Central Excise Duties Export Draw-back (General) Ninetieth Amendment Rules, 1965, published in Notification No. G.S.R. 1747 in Gazette of India dated the 27th November, 1965.

(ix) The Customs and Central Excise Duties Export Draw-back (General) Ninety-first Amendment Rules, 1965 published in Notification No. GSR 1748 in Gazette of India dated the 27th November, 1965.

(x) The Customs and Central Excise Duties Export Draw-back (General) Ninety-second Amendment Rules, 1965, published in Notification No. GSR 1749 in Gazette of India dated the 27th November, 1965. [Placed in Library. See No. LT-5347/65].

(3) a copy of the Kerala Sales Tax (Levy and Validation) Act 1965 (President's Act No. 4 of 1965) under sub-section (2) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965. [Placed in Library. See No. LT-5349/65.]

12. 58 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

श्री यमुना प्रसाद मडल (जयनगर) :
अध्यक्ष महोदय, मैं सभा की बैठक से सदस्यों की अनुपस्थिति सम्बन्धी समिति की काल्पनिक रिपोर्ट के दौरान हुई 15वीं बैठक का कार्यवाही सारांश सभा पटल पर रखता हूँ।

12.58½ hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Kerala Appropriation (No 5) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 30th November, 1965, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th December, 1965, agreed without any amendment to the Metal Corporation of India (Acquisition of Undertaking) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 22nd November, 1965.'